

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M.R. NIRMAN PRIVATE LIMITED.

Sr. No	Relevant Particulars	
1.	Name of the Corporate Debtor	M.R. Nirman Private Limited
2.	Date of Incorporation Of Corporate Debtor	30/04/2007
3.	Authority under which Corporate Debtor is incorporated/registered	Ministry Of Corporate Affairs, ROC – Kolkata
4.	Corporate identity number of the Corporate Debtor	U45400WB2007PTC115406
5.	Address of the registered office and principal office of the corporate debtor, if any	287/3, East Sinthee Road Kolkata-700030 IN, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	08/01/2022 (Order dated 07/01/2022 received on 08/01/2022)
7.	Estimated date of closure of insolvency resolution process	07/07/2022 (Within 180 days from the date of receipt of order)
8.	Name, and registration number of the Insolvency Professional acting as Interim Resolution Professional	Rajendra Kumar Agarwal IP Reg No: IBBI/IPA-001/IP- N00324/2017-18/10594
9.	Address and E-mail of the Interim Resolution professional as registered with the board	Office at: Diamond Arcade, 3 rd Floor, Suite No – 301A. 68, Jessore Road, Kolkata – 700055 Email: rkaco93@yahoo.co.in
10.	Address and email to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9	Office at: Diamond Arcade, 3 rd Floor, Suite No – 301A. 68, Jessore Road, Kolkata – 700055 Email: mrnirmancirp@gmail.com
11.	Last date for submission of claims	22/01/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Name of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three name for each class)	NA – as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at :	Web Link : http://www.ibbi.gov.in/downloadform.html Physical address: As mention against item No.9 and 10.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process against **M.R. Nirman Private Limited** on **08/01/2022** (order dated 07.01.2022 was received from NCLT on **8th, January 2022**).

The creditors of **M.R. Nirman Private Limited**, are hereby called upon to submit a proof of their claims on or before 22/01/2022 to the Interim Resolution Professional at the address mentioned against item no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims in person, or by post or by electronic means. Claimants may download the relevant forms from the website of IBBI <http://www.ibbi.gov.in/downloadform.html> .

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/01/2022

Place: Kolkata



Rajendra Kumar Agarwal
Interim Resolution Professional